1410

SHRI ATAL BIHARI VAJPAYEE: Mow can there be anything on record?

SHRI S. M. BANERJEE : Let there he some inquiry.

SHRI Y. B. CHAVAN: I cannot assure an enquiry about that period. As to who they were, what they were doing and whether those officers had any contacts, etc., it is difficult to prove that. If any further evidence comes to my hands. I will certainly have a look into it. The point that I am answering is thus. On the inquiry that I have made, the inquiry that I could make so far, this is the advice I have got about it. As far as the other matter is concerned, certainly, there are certain cover names, and I have asked our agency to make further enquiries about it.

SHRI ATAL BIHARI VAJPAYEE: What agency?

SHRI Y. B. CHAVAN: Intelligence Agency.

SHRI NATH PAI: How can he tell the House, "I have made an inquiry,"? The revelations may be absolutely sensation mongering or they may be substantial. But the inquiry must be properly conducted. He says, "I have made an inquiry." Is that a fair reply? How can he complete an inquiry so quickly?

Mr. SPEAKER: I know he has not answered other matters. That is all. (Interruption) Dr. Sushila Nayar.

SHRI S. M. BANERJEE: When we raised the question of CIA, not on this particular Call Attention, Mr. Chagla had assured the House that he would put the entire thing before the Cabinet and see that a Commission is appointed and a proper inquiry is made. The Home Minister has not replied to that even.

Mr. SPEAKER: Dr. Sushila Navar.

12,20 HOURS UNLAWFUL ACTIVITIES (PREVEN-TION) BILL

(i) REPORT OF JOST COMMITTEE

Dr. SUSHILA NAYAR (Jhanei): I present the Report of the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith.

(ii) EVIDENCE BEFORE JOINT COM-MITTEE

DR. SUSHILA NAYAR · I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith.

12.21 HRs.

STATEMENT RE. DEVALUATION OF THE POUND STERLING

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): I would like to take this opportunity of making a brief statement regarding the decision. of the UK. Government to devalue the pound sterling. The extent of the devaluation is 14.3 per cent and therefore, at the new exchange rate, £ 1 equals US dollars 2.40 as against the old rate of dollars 2.80 to the pound. The pound sterling will now exchange for Rs. 18 instead of Rs. 21 previously.

The exchange rate of the Rupes in terms of gold or U.S. dollars will remain unchanged at the level established on June 6, 1966.

Honourable Members will wish to know the implications of the U.K. action for the Indian economy. The change in the exchange value of the pound is a moderate one. Its effect in general will be to improve the compet tiveness of British products vis-a vis-

[Shri Morarji Desai]

products from India as well as other countries.

Our imports from the U.K. in recent years have been around 10 per cent of the total. These comprise mainly capital goods, metals and chemicals. The effect of the devaluation of the pound will be to make these cheaper to us in terms of rupees and also in relation to imports from other countries.

Our exports to the U K amounted in 1966-67 to the equivalent of U.S. dollars 270 million or about 17 per cent of our total exports in that year. Consequent on the change in the British exchange rate, some of our exports may face difficulties but the demand for other products exported by us may remain unaffected. On the whole it is not expected that there will be any substantial adverse effect on our exports.

The U.K has been an important source of external loans and our foreign debt in sterling is about 245 million pounds. This is more than 10 per cent of India's total external debt payable in foreign exchange. The devaluation does not affect the amount of our obligations in terms of sterling. However, the budgetary burden in terms of rupees of aervicing the debt to the United Kingdom will diminish by 14.3%.

As the House is aware, the aid we receive from the U.K. is linked to the supply of goods and services from the U.K. A change in the British exchange rate will naturally reduce the rupee value of a given quantum of foreign aid, but it need not affect the purchasing power of that aid in terms of British goods and services. Moreover, to the extent that the new policies of the British Government lead to an improvement in the United Kingdom balance of payment, there will also be an improvement in the ability to provide development finance.

As to the effect on reserves, the reduction in the British exchange rate has lowered by 14.3% the gold or dollar value of the sterling holding of all foreign countries. Our own sterling holdings—i.e. the balances held by the Reserve Bank as well as Government—

amount to about £ 34 million or approximately Rs. 71 crores at the old rate of exchange. This constitutes about one-sixth of our total reserves in gold and foreign exchange. While this component of our reserves has come down in value in terms of gold, its value for meeting our payment obligations in the U.K. remains unimpaired.

I have dealt so far with the effects of the change in the par value of the pound sterling. We have received news that Ireland, Guyana and a few others have also lowered their exchange rates. Whether any other countries will adjust their exchange rates and if so, to what extent, remains to be seen; we shall naturally watch developments and consider such measures as may be necessary to safeguard and promote our interests. I have already stated that the par value of the Indian rupee will not the changed.

SHRI HEM BARUA (Mangaldas). May I seek a clarification?

MR SPEAKER I will suggest a way-out for the consideration of the House

SHRI D C SHARMA (Gurdapur): I had sent a call-attention notice on this subject, but it seems to have been disallowed.

Mr. SPEAKER How could it be done? The Pound Sterling was devalued only yesterday and he has made the statement today; he has taken the earliest opportunity to make the statement. I could not have admitted a call-attention notice on this. I am suggesting a way-out

SHRI ATAL BIHARI VAJPAYEE (Balrampur): If he made the statement in response to the calling attention motion, in that case we could have got opportunities to ask questions.

SHRI MORARJI DESAI: This statement was sent before any calling attention notice was given.

MR. SPEAKER: Calling attention notice could have come only after devaluation. He wrote to me last night and I got it this morning. Then the Calling Attention notice came this

Pound (St.)

morning. So I may suggest a way out. If the hon'ble Deputy Minister has any further information as to what steps they are going to take and if he could give some information to the House, we will have a discussion. Sometime later, whenever he can give information about this, we can have a couple of hours discussion whenever he is ready.

SHRI MORARJI DESAI: This can be known only after a week or so and I think no useful purpose will be served by an early discussion.

ची अटल बिहारी वाजपेयी तो यह डिस्कान बाद में रखा जाये

SHRI S. KUNDU (Balasore) The hon'ble Deputy Prime Minister has said that he is going to review the situation before he takes a final decision. From that point of view it is necessary that we do have an urgent drscussion and time should be allotted for it.

MR SPEAKER: Decision has been taken that he is not going to devalue Only if he has any further information, he can give it—that is what I said.

SHRI NATH PAI (Rajapur): In that context, an immediate discussion becomes all the more necessary.

Mr. SPEAKER: I have no objection if you want it.....

SHRI NATH PAI: You stated, Mr. Speaker, if I heard you clearly, that the statement was received by you even before you received our call attention notice. I want to know, Sir, whether Mr. Morarji Desai could prepare his statement because there were prior consultations by him with the U.K. Government. How else could he have prepared a statement?

Mr. SPEAKER; The devaluation took place on Saturday. Whole of year terday he had at his disposal. I sa have received it this morning or last night.

SHRI MORARJI DESAI: I had given notice of this this morning before any calling attention notice could have reached you.

SHRI S. M. BANERJEE (Kanpur): We put it in the box, but he did not put it in the box.

12 274 HRS

TEXTILE COMPANIES COTTON (MANAGEMENT OF UNDERTAK-AND LIQUIDATION OR RECONSTRUCTION) BILL*

वाजिक्य मंत्री (भी दिनेश सिंह) में प्रम्ताव करता ह कि जनहित में कतिपय मामलो में सनी रूपडा कम्पनियों के परिसमापन के लिए, उन के उपक्रमों को बाल रखने हुए, अथवा सनी कपडा कम्पनियों के पुन स्वापन नया तन्मम्बन्धी विषयो के लिए उरवन्ध करने वाने विधेयक को पेज करने की अनुमति दी जाये ।

MR SPEAKER The question is:

"That leave be granted to untroduce a Bill to provide in the public interest for the liquidation of cotton textile companies while keeping the undertakings thereof as running concerns, or for the reconstruction of cotton textule companies, in certain cases and for matters connected therewith."

The motion was adopted.

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 20-11-67.

[†]Introduced with the recommendation of the President.